

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.2909/2023

[Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court of Judicature at Allahabad]

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 15987/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 3439/2023 (II)

(IA No.3598/2023-EXEMPTION FROM FILING O.T.)

Date : 14-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M.Sharma, Adv.
Ms. Surbhi Sharma, Adv.

For Respondent(s) :Mr. A.K.Misra. A.G. U.P., Sr. Adv.
Mr. Arup Banerjee, AOR
Mrs. Shweta Yadav., Adv.
Mr. Priyanshu Raj, Adv.
Mr. Prakash Sharma, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. D.D. Sharma, Adv.
Mr. Kumar Rupak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Registry to call for soft copy of the record of the Trial Court. The soft copy be supplied to the learned counsel

representing the parties.

The petitioner is directed to place on record a compilation of notes of evidence and other relevant documents.

List on 4th April, 2025.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)